

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UN STARRED QUESTION NO.454
TO BE ANSWERED ON 04.02.2021

FAST TRACK COURTS FOR PENDING 1.7 LAKH RAPE AND POCSO CASES

454. SHRI SUSHIL KUMAR MODI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that more than 1.7 lakh rape and POCSO cases are pending in different courts for years;
- (b) whether the POCSO Act mandates investigation in 2 months and trials to be completed in 6 months; and
- (c) if so, whether Government propose to dispose off these cases by setting Fast Track Courts in large numbers?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) As per information received from National Crime Records Bureau (NCRB), the year-wise details of the number of rape and Protection of Children from Sexual Offences (POCSO) cases is as under:

	2017	2018	2019
Rape	127868	138642	145632
POCSO	84143	108129	133068

(b) As per Section 35 (2) of the POCSO Act, 2012 the Special Court shall complete the trial, as far as possible, within a period of one year from the date of taking cognizance of the offence.

(c) The Government implements a scheme for setting up of 1023 Fast Track Special Courts (FTSCs), including 389 exclusive POCSO Courts, for expeditious trial and disposal of cases related to rape and POCSO Act. The Department of Justice has intimated that, there are 609 FTSCs functional (including 331 exclusive POCSO courts) up to December, 2020, as per inputs received from the High Courts.
